

Company: Sol Infotech Pvt. Ltd.

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(2022) 05 TDSAT CK 0049

Telecom Disputes Settlement And Appellate Tribunal

Case No: Broadcasting Petition Nos. 257, 258, 259, 260, 261, 262 Of 2022

Act Digital Home Entertainment

Vs

Pvt Ltd

Sri Santhamani Cable Network And Anr RESPONDENT

RESPONDENT

APPELLANT

Date of Decision: May 13, 2022

Hon'ble Judges: Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench: Division Bench

Advocate: Mohit Gulati, Himanshu Dhawan

Judgement

Admit. Issue notice upon respondent; dasti and email in addition, returnable within five weeks. Mr Himanshu Dhawan accepts notice on behalf of

respondent no. 2 in BP No. 262 of 2022

Post the matter under the head "For Directions†on 27.9.2022.

Considering the nature of petitioner's grievance, respondent no. 1 is restrained from further swapping of petitioner's Set Top Boxes (STBs)

with that of any entity unless due compliance is shown with relevant Regulations and the Interconnect Agreement.

It will be open for the respondent no. 1, in the meanwhile, to approach the petitioner for settlement of issues relating to STBs.